commercial banks a_3 at the end of December 1954 and June 1985 (latest available) was 92,737 and 99,071 respectively.

(d) Does not arise at this stage.

Merger of Regional Rural Banks with the Sponsoring Banks

1264. SHRI SHANTIMOY GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to merge the regional rural banks with the spontoring banks; and

(b) if so what are the details in this regard?

THE MINISTER OF STATE IN THE MINIMUM OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) No, Sir The Government are of the view that Regional Rurat Banks should continue to function as separate entities.

Duty on processed fruits and vegetables

-1265. SHRI SURESH KA' MADI. Will the Minister of FINANCE be pleased to state the reasons for not reducing the excise duty on processed fruits and vegetables and cover it under MODVAT?

THE MINISTER OF STATE IN THE MINISTRY OF FFNANCE (SHRI JANARDHAN POOJARI): A majority of those processed fruits and vegetables, which are put up in unit containers and ordinarily intended for sale, are leviable to excise duty at 10 per cent ad valorem, which is a low rate of duty.

To begin with, MODVAT was extended to goods covered by 37 Chapters in the Central Excise tariff. In the light of the experience regarding the working of MODVAT and other relevant considerations, the question of extension of MOD-VAT to other commodities including processed fruits and vegetables would be considered.

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Import-Export Policy

1266. SHRI SURESH KALMADI; Will the Minister of COMMERCE be pleased

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to refer to the Import-Export policy wherein it has been stated that all exporters will be provided a Pass Book for imports again t exports and all the imports and exports will be entered in the 'Pass Book to avoit delays and harassment in getting licence under Duty Exempted Scheme and state:

(a) the reasons for which this theme has not been implemented so far; and

(b) what steps Government are "king to promote exports and avoid delays in get ing advance replenishment licence:?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (StiRI BRAHM DUTT) (a) The implementation of the scheme has started recently. Some Pass Books have already been issued.

(b) A number of steps have been taken to promote exports like diversifying and strengthening our productive base, modernisation and technological upgradation of our productive apparatus, modification of indust ial policies, provision of fiscal incentives for exports, expansion of Export Processing Zones etc. For expediting consideration of applications of Advance Licences, Regional Advance Licensing Committees consisting of members of all Technical Authorities have been set-up at New Delhi, Calcutta, Madras and Bombay. These Committees have been given enough power to decide most of the cases of Advance Licenses. A time schedule has been prescribed for disposal of applications of advance licences and licensing authorities have been instructed to adhere to this time schedule.

Encouragement for Export of Processed Food

1267. SHRI SURESH KALMADI: Will the Minister of COMMERCE be pleased to refer to the Duty Exemption Scheme under which it has been provided that if any exporter imports goods, he has to export within nine months of the date of import and state;

(a) what are the reasons for which this period of nine months cannot be extended to fifteen months to encourage the export of processed food (which is now in the